

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 37/AM13
SCHEDULED TO BE HELD ON 12.12.2012
(HELD ON 18.12.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 37/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 12.12.2012 (held on 18.12.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 34/AM13, 35/AM13 and 36/AM13 held on 05.12.2012.
3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

ONLINE CASES

1	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:37/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

2	Case No.:14/37/87-ALC1/2012	Party Name:AMIA NTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:37/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00312/AM13/	RLA File :17/24/040/00036/AM12/	Lic.No/Date:1710004538 22.09.2011	Defer Date:09.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

3	Case No.:9/45/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:37/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00360/AM12/	RLA File :03/94/040/00848/AM12/	Lic.No/Date:0310673279 28.12.2011	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

4	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:37/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.10.2012. Comments of			

D/o C&PC are awaited.

5	Case No.: 10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:37/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

6

Case No.:7/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:37/87-ALC1/2012 18.12.2012	Status: Rejected					
HQ File :01/84/050/00058/AM13/	RLA File :03/95/040/00023/AM13/	Lic.No/Date:0310692366 26.04.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	54072090	63/0- POLYPROPYLENE WOVEN FABRICS / LENO BAGS PP GRANULES 450 MT, RELEVANT U/V SATBILSER MASTERBATCH 9 MT. CONDUCTIVE BLACK 6.55 MT	465.550	M.T	56700000.00	1111764.70 US Dollars		
				Total	56,700,000.00	1,111,764.70		
Sl.No.	ITCHS Code	IMPORT ITEM.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	P.P.GRANULES	486.000	M.T	41,310,000.00	810,000.00 US Dollars	0.00	Value & Qty
		RELEVANT U/V STABILISER				44 118 00 US		

2	38099100	MASTERBATCH	9.000	M.T	2,250,000.00	Dollars	0.00	Value & Qty
3	39019090	CONDUCTIVE BLACK	7.200	M.T	1,800,000.00	35,294.00 US Dollars	0.00	Value & Qty
				Total	45,360,000.00	889,412.00		

Decision: A D/L No. 46011/60/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 12.10.2012 and 16.11.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.

Case No.:8/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:37/87-ALC1/2012 18.12.2012	Status: Rejected
HQ File :01/84/050/00059/AM13/	RLA File :03/95/040/00022/AM13/	Lic.No/Date:0310692364 26.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	59039090	63/0- P.P.WOVEN FABRICS LAMINATED /COATED PP GRANULES 464 MT, PP GRANULES COATING 336 MT, RELEVANT U /V SATBILISER MASTERBATCH 9 MT, CONDUCTIVE BLACK 7.5 MT	816.500	M.T	97001625.00	1901992.65 US Dollars
				Total	97,001,625.00	1,901,992.65

Sl.No.	ITCHS Code	IMPORT ITEM.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)

1	39021000	P.P.GRANULES	501.120	M.T	42,595,200.00	835,200.00 US Dollars	0.00	Value & Qty
2	39021000	PP GRANULES COATING	352.800	M.T	30,693,600.00	601,835.00 US Dollars	0.00	Value & Qty
3	38099100	RELEVANT U/V STABILISIER MASTERBATCH	9.000	M.T	2,250,000.00	44,118.00 US Dollars	0.00	Value & Qty
4	39019090	CONDUCTIVE BLACK	8.250	M.T	2,062,500.00	40,441.00 US Dollars	0.00	Value & Qty
				Total	77,601,300.00	1,521,594.00		

Decision: A D/L No. 46011/60/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 12.10.2012 and 16.11.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.

Case No.:15/21/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:37/87-ALC1/2012 18.12.2012	Status: Rejected
HQ File :01/87/050/00157/AM13/	RLA File :05/23/040/00070/AM13/	Lic.No/Date:0510327754 19.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39076090	63/0- PEN Resin (Poly Ethylene Naphthalate)	27451.000	K.G	11254902.00	204635.00 US Dollars
				Total	11,254,902.00	204,635.00

8

ITCHS						Total exemption from	Limiting Factor
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<i>Sl.No.</i>	<i>HS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Amount exempted from Customs duty</i>	<i>(Value/Qty/Value & Qty)</i>
<i>1</i>	<i>29173990</i>	<i>NDC (Naphthalene Di Carboxylate)</i> <i>Naphthalene Di Carboxylate</i>	<i>28000.000</i>	<i>K.G</i>	<i>8,883,798.00</i>	<i>161,524.00 US Dollars</i>	<i>0.00</i>	<i>Value & Qty</i>
				<i>Total</i>	<i>8,883,798.00</i>	<i>161,524.00</i>		

Decision: A D/L No. 46011/115/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 12.10.2012 and 16.11.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.